

terms of the agreement with the companies that when crude oil begins to be available in this country, they will have to take it locally.

SHRI P. SUNDARAYYA : Is it a fact that Iran offered supplies of crude oil and petrol to India which the Government refused ?

SHRI K. C. REDDY : I am afraid I have no information on that.

SHRI P. SUNDARAYYA : If Iran is prepared to supply crude oil before Indian oil is produced, will the Government make it a condition for these American and British companies to take it ?

SHRI K. C. REDDY : These companies have been given freedom to import crude oil from such countries where such oil is available. We have not laid down as a condition that it should be imported only from Iran.

SHRI P. SUNDARAYYA : Since Iran is our close neighbour is it not necessary, when the British companies put obstacles in the nationalisation of that company in Iran and tried to politically intimidate the Iran Government from exporting it, that before giving these terms to these American and British companies, we make it a condition that the oil which is available next to our doors should be given preference in importation ?

MR. CHAIRMAN : So many suggestions for action, Mr. Sundarayya. These are expressions of opinion.

SHRI S. MAHANTY : Is it a fact that there are no Indians on the Board of Directors of this firm ?

SHRI K. C. REDDY : I don't know. These companies have formed their Indian companies but I am not sure if there are any Indians on the Board.

SHRI P. SUNDARAYYA : Have the Government made a condition that there should be Indian Directors taken

on the Board of Directors of this company ?

SHRI K. C. REDDY : I am afraid no such condition has been laid down.

SHRI P. SUNDARAYYA : Is it not mentioned in the Government of India's industrial policy that when these industries are to be developed our management should also be there ? Is this not against that policy ?

SHRI K. C. REDDY : I don't think it is against the industrial policy of the Government of India. This is a very highly complicated industry and we had got to take all the aspects into consideration before finally agreeing to give permission to these oil refineries to set up their projects here.

BRITISH ENGINEERS ON C.W. & P.C.

*136. SHRI B. RATH : (a) Will the Minister for IRRIGATION AND POWER be pleased to state whether there are any British Engineers working on the Central Water and Power Commission ?

(b) If the answer to part (a) is in the affirmative, who are they, what are their qualifications and previous experiences ?

(c) When were they appointed, and what work have they been doing since their appointments ?

(d) What is the total emoluments given to each ?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI) : (a) Yes, Sir.

(b), (c) and (d). A statement giving the required information is placed on the Table of the House. [See Appendix III, Annexure No. 29.]

SHRI B. RATH : Is it a fact that several Indian mechanical engineers were sent for foreign training when the

Grow More Food Campaign was being pursued by this Government ?

SHRI J. S. L. HATHI : We did not send many.

SHRI B. RATH : How many mechanical engineers were sent for training ?

SHRI J. S. L. HATHI : If they were sent from the Agriculture Ministry under the G.M.F. scheme, I have no information about the number.

SHRI B. RATH : Is it a fact that the engineers who were sent for training under the G.M.F. schemes were sent specially to learn about the repair of tractors and water pumps and such other machinery used in agriculture ?

SHRI J. S. L. HATHI : I would require notice.

SHRI B. RATH : Is it not a fact that two of the mechanical engineers were sent from Orissa for this training ?

MR. CHAIRMAN : He wants notice, he says.

SHRI B. RATH : Is it a fact that these two engineers who came after their training were not utilised in the Hirakud Dam project ?

SHRI J. S. L. HATHI : As I submitted, if they were sent out by the Agriculture Ministry, I have no information and I would require notice.

SHRI C. G. K. REDDY : The question seems to be that if these engineers are there specially trained on Government expense in regard to irrigation and power, why they were not employed on this project.

SHRI J. S. L. HATHI : The engineers who were available in Orissa will have been employed. If they were specially trained for any purpose, they must have been employed in that job.

INDO-SWISS SYNTHETIC STONE FACTORY

*137. SHRI S. N. MAZUMDAR : Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) whether Government are aware of the plans to set up an Indo-Swiss Synthetic Stone Factory in South India ;

(b) if so, which are the firms involved in this venture and what are the terms of their agreement ;

(c) what are the total authorised and issued capitals of this firm ;

(d) what are their production plans ;

(e) whether this agreement was entered into with the help of the Government of India ; and

(f) what facilities have been provided by the Government of India or the State Government concerned to set up this factory ?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) :

(a) Yes, Sir.

(b) Messrs. Coromandel Produce Corporation, Madras, have collaborated with Mr. J. F. Hoffer and his colleagues in the Swiss company—Messrs. Sarusa, S. A. Bodio. A statement containing the main terms of collaboration is placed on the Table of the House.

(c) Rupees thirty-five lakhs.

(d) Manufacture of rough and finished synthetic stones.

(e) No, Sir.

(f) Consent for the issue of a capital of Rs. 35 lakhs required for the project has been given. A licence for the import of capital goods of the value of Rs. 28,50,000 has also been granted. Details of assistance which the Government of Madras might have given in the form of building materials, land, electricity, etc. are not known.